

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 318/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES: Benetton India Pvt. Ltd.
V/s
Elder Pharmaceuticals Ltd.

SECTION OF THE COMPANIES ACT : I & BP Code, 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

T.C.P. No. 318/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative from the side of the Petitioner is ^{Not} present. *mes*
2. The admitted factual position is that, on transfer of the Petition from the Hon'ble High Court the requisite compliance of the Code has so far not been made. As a result, the Petition stood abated.
3. However, as per the Notification No. GSR-732(E) dated 30.06.2017 a liberty As per the proviso is provided to file Fresh Petition. *if deem fit -*
4. The Petition is disposed of as Abated. To be Consigned to Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
06.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)